

लोग भूख से मरते हैं और इतना गेहूँ, जो एक साल तक एक करोड़ लोगों को खिलाया जा सकता है, वह यहां पर भण्डारण के अभाव में सड़ जाए? यह कौन सा अपराध कहा जाएगा? आप क्रिकेट खेलिए, लेकिन देश के किसानों की, देश के गरीबों की पूरी चिन्ता करिए। मुझे लगता है कि वे देश के साथ न्याय नहीं कर रहे हैं। पंजाब में सिर्फ 6.67 लाख टन गेहूँ रखने की जगह बची है, लेकिन वे 1.20 करोड़ टन खरीदने वाले हैं। वहीं हरियाणा की भी यही स्थिति है। वहीं 5 लाख टन रखने की जगह बची है, जबकि 70 लाख टन खरीदा जाएगा। उत्तर प्रदेश में भी 11 लाख टन रखने की जगह बची है और वहां पर 39 लाख टन खरीदा जाएगा यह क्या है? FCI की क्षमता 2.86 करोड़ टन की है। हम कहते हैं कि हमारा भारत कृषि प्रधान देश है। यह कैसा कृषि प्रधान देश है, क्या यह अन्याय नहीं कहा जाएगा, क्या यह अपराध नहीं कहा जाएगा ...(समय की घंटी)... मुझे लगता है कि जो आने वाली फसल है, जो गेहूँ खरीदा जा रहा है, उसके रखने की भी व्यवस्था सरकार के पास नहीं है।

श्री उपसभापति : प्रभात जी, आपका समय समाप्त हो गया है। श्री डी. राजा।

श्री एस. एस. अहलुवालिया (झारखंड) : सर, हम सभी माननीय सदस्य द्वारा उठाए गए इस मुद्दे से अपने आपको संबद्ध करते हैं।

श्री रवि शंकर प्रसाद (बिहार) : सर, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए इस मुद्दे से सम्बद्ध करता हूँ।

डा. सी. पी. ठाकुर (बिहार) : सर, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए इस मुद्दे से सम्बद्ध करता हूँ।

सरदार सुखदेव सिंह ठीठसा (पंजाब) : सर, मैं स्वयं को माननीय सदस्य द्वारा उठाए गए इस मुद्दे से सम्बद्ध करता हूँ।

Deportation of mother of slain LTTE Leader

SHRI D. RAJA (Tamil Nadu): Sir, with deep sense of agony, I draw the attention of the entire House to a very inhuman, shameful incident that took place at the Chennai Airport on Friday. An 80-year old woman came to Chennai on a valid medical visa given by our own mission in Kuala Lumpur, but she was not allowed to get out of the aircraft. She was kept inside the aircraft and then she was deported back to Kuala Lumpur. She happens to be the mother of the LTTE Chief Prabhakaran. This incident has sullied the idea and image of India. India is known for love, compassion and humanitarian considerations. Even the basic principle of jurisprudence says that convicted criminals for life imprisonment or death sentence are entitled for medical treatment till their last breath. But she is not a criminal. She is not a convicted criminal either. I don't think there is any criminal charge against her by the Government of India or by the Government of Sri Lanka. She came here for medical treatment on a valid medical visa. Why was she deported? What is the policy of our

Government? I hold the Government responsible for such an inhuman act towards an old woman. Is it India? What is the policy of the Government? On the one hand we talk about rehabilitation of Sri Lankan Tamils. On the other hand you don't even allow an old woman for medical treatment. What is your policy? I condemn this policy of the Government. I urge upon the Government to change its policy. I want the Government to make its stand clear. Where does it stand when it talks about rehabilitation of Tamils in Sri Lanka? There was genocide. The UN Human Rights Commission is investigating the war crimes in Sri Lanka. What is the stand of the Government of India? It is callousness. And, it has let down the Sri Lankan Tamils. Sir, she may be Prabhakaran's mother, but, she is an old woman. What is the threat from her to the sovereignty of India or to the sovereignty of Sri Lanka? (Time-bell)

I urge upon the Government to change its policy. I urge upon the Government to explain to the nation as to why such an incident took place at the Chennai Airport.

MR. DEPUTY CHAIRMAN: Okay, Now, Mr. Alhuwalia. (*Interruptions*)

DR. V. MAITREYAN (Tamil Nadu): Sir, I associate myself with the issue raised by the hon. Member.

DR. K. MALAISAMY (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI T.K. RANGARAJAN (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI N. BALAGANGA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI A.A. JINNAH (Tamil Nadu): Sir, I also associate myself with the issue raised by the hon. Member.

श्री शिवानन्द तिवारी (बिहार) : सर, मैं भी इनसे एसोसिएट करता हूँ। सर, बूढ़ी औरत को जहाज से उतरने ही नहीं दिया।

श्री उपसभापति : आप पहले अहलुवालिया जी को बोलने दीजिए, उन्होंने नोटिस दिया है।

SHRI S.S. AHLUWALIA (Jharkhand): I associate myself with what my learned friend Shri d. Raja said about an old ailing woman traveling all the way from Malaysia to Chennai on medical visa. First of

all, the question is: if a criminal is punished or if he is eliminated on foreign land, are his parents liable for that crime? The answer is, no. No criminal jurisprudence on the entire earth gives this permission. Why have you issued a medical visa in the name of Parvati, an 80-year old woman, to take specialized treatment in Chennai? She has faith in Chennai doctors. She flew right from Malaysia to Chennai and when she reported to the Immigration Department, she was deported back just because she is mother of slain Prabhakaran. Why? Why is India behaving like this? When Prabhakaran was alive, no Government tried to bring him to India and punish him for the assassination of Rajiv Gandhi. But, now his mother, who is ailing, aged, suffering from some disease which needs immediate and urgent medical attention, was deported back. She traveled so long, but, she was deported back in agony and tension. It is very unfortunate. We are pleading for pardoning off the sentence of Nalini. We are requesting to pardon her. She was involved in the conspiracy and had a direct link. She was punished for whole life. On the one hand, we are demanding that she be pardoned and be let off from jail. On the other hand, we send back an ailing woman. It is not fair. It is very unfortunate. I need an explanation from the Government. The Government should come forward and make a statement as to under what circumstances she was deported back. If it is the fault of the Immigration Department, he should be punished; if it is the fault of our diplomat posted in Malaysia that despite information from MEA, Delhi, he issued a visa, he should be taken to task. But, the Government must come to the House to explain this.

MR. DEPUTY CHAIRMAN: Now, Mr. Shivanand Tiwari. *(Interruptions)* Mr. Raja, it is Zero Hour. *(Interruptions)*

SHRI D. RAJA: The Government is fit enough to respond. The Home Minister is sitting here. Let him respond. *(Interruptions)* It is a serious issue. The entire Tamil Nadu is getting agitated; all political parties are getting agitated; all section of Tamil people in Tamil Nadu are getting agitated. *(Interruptions)* I urge upon the Government to respond. The Home Minister from that State is sitting here. Let him respond. What is the stand of the Government?

श्री ललित किशोर चतुर्वेदी (राजस्थान) : सर, मैं इनसे ऐसोसिएट करता हूँ। माननीय उपसभापति जी, कुछ संवेदनशीलता तो होनी चाहिए, कुछ नियम तो होना चाहिए। यह तो भारतीय संस्कृति का अपमान है। उनको फिर से यहाँ बुलाकर उनका इलाज कराया जाए।